

ITEM NO.7

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

Criminal Appeal No(s). 4014/2025

KEHARI SINGH & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 190903/2022 - EXEMPTION FROM FILING O.T.

Date : 10-02-2026 This matter was called on for hearing today.

For Appellant(s) : Mr. Sadashiv, AOR
 Dr. A. P. Singh, Adv.
 Mr. V. P. Singh, Adv.
 Ms. Pratima Rani, Adv.
 Ms. Richa Singh, Adv.

For Respondent(s) : Ms. Ruchira Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Counter affidavit on behalf of sole respondent has already been filed.

It is submitted by the learned counsel for the appellant that he has not received the copy of counter affidavit. Learned counsel for the sole respondent is directed to supply the same within three days to the learned counsel for the appellant.

As per office report, scanned/ digital copies of High Court and Trial Court records have been received. Let the soft copies of the same be provided to learned counsels for the parties.

Process the matter for listing before the Hon'ble Court, under the rules.

Copy of this Record of Proceedings be furnished to the concerned Learned Advocate-on-Record for information and compliance.

MASHROOR ALAM KHAN
Registrar

AP